

**FORM No. - 4**

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH****ORDER SHEET**

Original Application No. .... 57 .... of 200 4  
Applicant (s) Biju Nath Barik. Respondent (s) Union of India & Ors  
Advocate for Applicant (s) of. P.K. Padhi Advocate for Respondent(s).....

**NOTES OF THE REGISTRY**

9.9.0. Tr. R. 80- 82  
For Registration Pl.

23.2.04

Sh. 23/2/04  
S.O. (J)  
23/2/04

For Admission Pl.

23.2.04

Bench

**ORDERS OF THE TRIBUNAL****REGISTER**

23/2/04  
Registr.

Order dated 24.2.2004

Heard Shri P.K.Padhi, Advocate for the applicant and Shri S.Behera, Addl.Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

The applicant in this O.A. has prayed for direction to be issued to the Respondents to conduct inquiry against him in the disciplinary proceedings instituted vide

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Dr. 24.2.04

Copies of order  
copies of the same  
and -

h  
27/2/04.

Memo under Annexure-A/1 and also to quash Annexure-A/6. Although the applicant has preferred an appeal to Respondent No.2 on 9.2.2004, without waiting for the disposal of the said appeal, he has rushed to the Tribunal on the ground that he has no other alternative but to approach the Tribunal. This argument is not convincing. In the circumstances, we direct the applicant to await till the disposal of his appeal by the appellate authority as that appeal was submitted by him on 9.2.2004 and at the same time, we also direct the Respondent No.2 to dispose of the said appeal as expeditiously as possible, in any case, not less than in 120 days from the date of receipt of copy of this order.

With the above direction, we dispose of this O.A. at the stage of admission.

Copies of the order be handed over to the counsel of both sides.

*24/2*  
VICE-CHAIRMAN

*24/2*  
MEMBER(JUDICIAL)